



\$~82

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 21st April, 2026***

+ **CRL.M.C. 3008/2026**

RAVI SHANKAR AND ORSPetitioners

Through: **Mr. Rahul Verma, Advocate with
petitioners in person.**

versus

STATE OF NCT OF DELHI AND ANR.Respondents

Through: **Mr. Raj Kumar, APP for the State with
SI Krishan Varma, PS Inder Puri
Mr. Pavan Kumar with Mr. Ashish
Kumar, Advocate for respondent No.2
with respondent No.2 in person**

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

CRL.M.A. 12240/2026 (exemption)

Exemption allowed subject to all just exceptions.

CRL.M.C. 3008/2026

1. Petitioners herein seek quashing of FIR No.219/2021 dated 10.07.2021, registered at Police Station Inder Puri, for commission of offences under Sections 498A/406/34 IPC, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.

2. The marriage between complainant (respondent No.2 herein) and petitioner No.1 was solemnized on 02.12.2019, as per Hindu rites and ceremony. There is no child from the abovesaid wedlock.



3. However, on account of temperamental differences, the parties started residing separately and when a complaint was lodged by respondent No.2, it resulted into registration of the abovesaid FIR.
4. Charge-sheet has already been filed.
5. Fact, however, remains that when parties were referred to Mediation, they were able to resolve all their disputes under the *aegis of Delhi Mediation Centre, Karkardooma Courts, New, Delhi vide* Mediation order dated 06.05.2025.
6. It is in the abovesaid backdrop that quashing is being sought.
7. Petitioners are present in person.
8. Respondent no. 2 is present in person and she has been identified by her counsel and the Investigating Officer, who are present in Court.
9. As per terms of settlement, respondent no. 2 has agreed to accept a total sum of Rs. 10 lacs towards her *istridhan*, alimony, maintenance (past, present and future). She submits that she has already received a sum of Rs. 7,00,000/- and balance amount of Rs. 3,00,000/- has been received today in the shape of Demand Draft drawn on Bank of Maharashtra.
10. When asked, respondent No. 2 reiterates the terms of abovesaid settlement and submits that there is already a divorce between them by way of mutual consent on 13.10.2025. She states that she has entered into the abovesaid settlement out of her own free will, without any coercion and influence from any corner whatsoever and therefore, she would have '*no objection*' if FIR in question is quashed.
11. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any



2026:DHC:3377



case, even the complainant does not wish to press any charges against the petitioners.

12. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIR.

13. Consequently, to secure the ends of justice, FIR No.219/2021 dated 10.07.2021, registered at Police Station Inder Puri, for commission of offences under Sections 498A/406/34 IPC, along with all consequential proceedings arising therefrom, is, hereby, quashed subject to petitioners' depositing cost of Rs. 20,000/- in the account of *Delhi High Court Legal Services Committee* within eight weeks from today. Proof of deposit of cost and original affidavits of the parties shall be submitted before the learned Trial Court within further two weeks.

14. The petition stands disposed of in aforesaid terms.

(MANOJ JAIN)
JUDGE

APRIL 21, 2026
st/sa